NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH AT GUWAHATI

TA NO. 147 02 2017 in Dy. No. 420 of 2017

Under Rule: 11 of the NCLT Rules, 2016

In the matter of:

Kamalkunj Vyapaar Ltd. And S.S. Tradelink Pvt. Ltd.

.... Petitioners

Order delivered on: 30.11.2017

Coram:

HON'BLE MR. JUSTICE P.K. SAIKIA, MEMBER (JUDICIAL)

For the Petitioners : Ms. Swati Tejawat, Chartered Accountant

ORDER

- 1. This is an application filed by Ms. Swati Tejawat under Rule 11 of the National Company Law Tribunal Rules, 2016 (in short NCLT Rules, 2016) stating that there are certain formal defects in the petition under Section 230/232 of the Companies Act, 2013 which need rectification. Unless the application seeking withdrawal of the petition with permission to re-file is allowed, the petitioner is likely to suffer great hardship which may require the petitioners to suffer loss which may not be compensated in terms of money.
- 2. This application is filed in-accordance with prescriptions in the Rules aforesaid. Accordingly, the same is admitted. Registry will do the needful.
- 3. On consideration of the submission advanced by the legal representative appearing for the petitioners, I find it necessary to accept the prayer allowing the connected petition to be withdrawn with permission to file it afresh.

3. With the above directions and observations, this application stands allowed.

Member (Judicial)
National Company Law Tribunal
Guwahati Bench: Guwahati.

TDR